

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 612
IB-448/PB/2017

CA/1286/2020, IA/530/2021, IA/3544/2021, IA/344/2022,
IA/1726/2022, IA/4579/2022, IA/1967/2023, IA/2571/2023 &
IA/1210/2024

IN THE MATTER OF:

Mr. Rajendra Kumar Saxena

...PETITIONER

Vs

M/s. Earth Gracia Buildcon Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 10.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the SRA

For the CoC

For the RP

For the Applicant

For the Respondent/Corporate Debtor

:Ms. Anuja Pethia, Adv.

:Adv. Divyam Garg, Advocate for AR
of COC

:Mr. Saurabh Kalia, Ms. Aastha
Agarwal, Advs. for Ms. Manisha
Rawat, RP.

:Mr. Nikhil Jha, Adv. in
IA/2571/2023., Mr. Raj Shekhar
and Mr. Mritunjay Mishra, Advs. in
IA/1210/2024. Advocates Parth
Shekhar, Shefali Sethi, Himanshu
Shekhar in I.A. No. 1967/2023

:Adv Ayush Mangal Gupta for
Respondent No 1 to 4 in IA 1726 of
2022, Adv. Deep Bisht for R5 in IA
3554/2021

ORDER

CA/1286/2020

Ld. Counsel on behalf of the Resolution Professional and Resolution Professional in person is present. Ld. Counsel on behalf of SRA is also present and sought time to seek instruction from their client in respect of treatment to be given to the belated claims in the plan. In view of this, list the matter on **03.05.2024** along with all other IAs.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)